MINUTES OF MEETING NO. 11/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 25.09.2019

Meeting No. 11/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 25.09.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, D. O.	DHI
3.	Shri K.S. Sodhi, Asst. Director	MSME
4.	Shri Shaish Kumar, (Tech-1)	Consultant
5.	Shri V.C. Agarwal, (Tech-3)	Consultant
6.	Shri K.V. Tirumala, Deputy DGFT	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 09/20 dated 14.08.2019 and 09/20 Part 2 (Manual) dated 28.08.2019 were circulated on 05.09.2019 and 11.09.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes were unanimously approved and therefore uploaded on dgft.gov.in.

MEETING NUMBER: 11/80-ALC2/2019 **MEETING DATE**: 25.09.2019

1	**Case No.: 8/9/80-ALC2/2019**	Party Name: WONJIN AUTOPARTS INDIA PVT LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00133/AM20/	RLA File :04/24/040/00271/AM13/	Lic.No/Date:0410144145 13.03.2013	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

2	**Case No.:345/15/80-ALC2/2018**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

3	**Case No.:70/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MeitY** for examination as per the advice of representative of **DHI**. Case is deferred.			

4	**Case No.:356/15/80-ALC2/2018**	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00698/AM19/	RLA File :53/24/040/00006/AM16/	Lic.No/Date:5310018513 04.08.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **RA, Trivendrum** has updated the spreadsheet showing that the above AA has been issued on **repeat** basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Trivendrum.** Case is withdrawn.			

5	**Case No.:363/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 05.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

6	**Case No.:364/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 06.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

7	**Case No.:11/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00353/AM19/	RLA File :07/24/040/00004/AM17/	Lic.No/Date:0710109710 26.04.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm vide letter dated 12.08.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norm. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to refer the case to **MSME** for examination & comments. Case is deferred.			

8	**Case No.:19/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00361/AM19/	RLA File :07/24/040/00045/AM17/	Lic.No/Date:0710109807 12.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

9	**Case No.:24/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00366/AM19/	RLA File :07/24/040/00038/AM17/	Lic.No/Date:0710109871 26.05.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **MSME** as under: 1. To provide clarification for, why in the received calculation per unit export weight is given as 96 Kg while total components weight is mentioned as 465 Kg. Case is deferred.			

10	**Case No.:207/15/80-ALC2/2018**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00549/AM19/	RLA File :03/95/040/00353/AM17/	Lic.No/Date:0310806671 27.07.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed vide letter dated 30.07.2019 that the above AA has been issued on **Net to Net basis under GN-4**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Mumbai**. Case is withdrawn.			

11	**Case No.:12/1/80-ALC2/2019**	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **MSME** as under: 1. To provide clarification for, why in the attached flow chart with application it is stated per unit export weight as 65.84 Kg & 30.12 Kg while in flow chart per unit weight is mentioned as 73.37 Kg & 31.02 Kg. Case is deferred.			

12	**Case No.:386/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00728/AM19/	RLA File :07/24/040/00292/AM17/	Lic.No/Date:0710110861 28.12.2016	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

13	**Case No.:26/23/80-ALC2/2016**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (38mm x 4mm) 38mm x 4mm	1.03 Kgs/Kg content in the export product
2	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (38mm x 5mm) 38mm x 5mm	1.03 Kgs/Kg content in the export product
3	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (42.5mm x 5mm) 42.5mm x 5mm	1.03 Kgs/Kg content in the export product
4	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (44mm x 5mm) 44mm x 5mm	1.03 Kgs/Kg content in the export product
5	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (44.5mm x 6.75mm) 44.5mm x 6.75mm	1.03 Kgs/Kg content in the export product
6	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (48.3mm x 5mm) 48.3mm x 5mm	1.03 Kgs/Kg content in the export product
7	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (50mm x 6mm) 50mm x 6mm	1.03 Kgs/Kg content in the export product
8	73049000	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED (54mm x 8mm) 54mm x 8mm	1.03 Kgs/Kg content in the export product

Note: Tube weight (in kg.) in per unit weight of each component should be as per Column X of annexure. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

14	**Case No.:159/15/80-ALC2/2018**	Party Name: EMPIRE INDUSTRIES	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00501/AM19/	RLA File :34/24/040/00304/AM17/	Lic.No/Date:3410042896 31.01.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms on repeat basis as approved for AA No. **3410042546** dated 21.09.2016 in M. No. **16/80** dated 14.11.2017 as per written comments of **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81042010	MAGNESIUM TURNING	81041100	MAGNESIUM INGOTS PURITY 99.90%	1.01 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

15	**Case No.:160/15/80-ALC2/2018**	Party Name: EMPIRE INDUSTRIES	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00502/AM19/	RLA File :34/24/040/00305/AM17/	Lic.No/Date:3410042895 31.01.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81042010	MAGNESIUM TURNING	81041100	**Relevant** MAGNESIUM INGOTS PURITY 99.90 %	1.01 Kgs/Kg content in the export product

Note: The word "Relevant" may be added in the description of import item.

RA concerned may take further necessary action as per the decision of NC.

16	**Case No.:402/15/80-ALC2/2018**	Party Name: SHIV HYDROMET	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred

Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** to explain the case in the forthcoming NC meeting as per advice of **Consultant (Tech-1).**

Case is deferred.

17	**Case No.:11/3/80-ALC2/2017**	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 13.06.2019 followed by an I.D. reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

18	**Case No.:398/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00740/AM19/	RLA File :07/24/040/00395/AM17/	Lic.No/Date:0710111555 08.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

19	**Case No.:91/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00433/AM19/	RLA File :07/24/040/00043/AM18/	Lic.No/Date:0710111569 09.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

20	**Case No.:11/19/80-ALC2/2017**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 15.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

21	**Case No.:4/8/80-ALC2/2017**	Party Name: THE INDURE PVT. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide details of import item at Sl. No. 5. 2. To provide calculations supported by drawing. Case is deferred.			

22	**Case No.:1/11/80-ALC2/2018**	Party Name: DIAMOND METAL SCREENS (P) LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **MSME** as under: 1. To provide license amendment sheet. Case is deferred.			

23	**Case No.:132/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00474/AM19/	RLA File :07/24/040/00034/AM18/	Lic.No/Date:0710111628 19.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and a copy of application was sent to **MSME** on 10.07.2019 for examination of the case. It was also noted that the firm vide letter dated 05.08.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norm. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to wait for the comments. Case is deferred.			

24	**Case No.:400/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00742/AM19/	RLA File :07/24/040/00394/AM17/	Lic.No/Date:0710111634 22.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and a copy of application was sent to **MSME** on 10.07.2019 for examination of the case. It was also noted that the firm vide letter dated 05.08.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norm. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to wait for the comments. Case is deferred.			

25	**Case No.:10/9/80-ALC2/2017**	Party Name: S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under:

Export Products:

1. Per unit weight of export product at Sl. No. 1 should be 15.2 gram.
2. Per unit weight of export product at Sl. No. 2 should be 23.7 gram.
3. Per unit weight of export product at Sl. No. 3 should be 32.8 gram.
4. Per unit weight of export product at Sl. No. 4 should be 18.90 gram.
5. Per unit weight of export product at Sl. No. 5 should be 29.60 gram.
6. Per unit weight of export product at Sl. No. 6 should be 20.00 gram.
7. Per unit weight of export product at Sl. No. 7 should be 28.00 gram.
8. Per unit weight of export product at Sl. No. 8 should be 32.00 gram.
9. Per unit weight of export product at Sl. No. 9 should be 97.00 gram.

Import Product:

1. Quantity of import item at Sl. No. 1 may be allowed 112 numbers.
2. Quantity of import item at Sl. No. 2 may be allowed 207 numbers.
3. Quantity of import item at Sl. No. 3 may be allowed 18 numbers.
4. Quantity of import item at Sl. No. 4 may be allowed 112 numbers.
5. Quantity of import item at Sl. No. 5 may be allowed 38 numbers.
6. Quantity of import item at Sl. No. 6 may be allowed 18 numbers.
7. Quantity of import item at Sl. No. 7 may be allowed 39 numbers.
8. Quantity of import item at Sl. No. 8 may be allowed 28 numbers.
9. Quantity of import item at Sl. No. 9 may be allowed 372 numbers.

RA concerned may take further necessary action as per the decision of NC.

26	**Case No.:80/11/80-ALC2/2018**	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

27	**Case No.:188/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00530/AM19/	RLA File :07/24/040/00156/AM18/	Lic.No/Date:0710112073 31.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

28	**Case No.:18/19/80-ALC2/2017**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case has been referred to **MSME** on 14.08.2018 for examination & comments, as MeitY vide F. No.: 17(3)/2018-IPHW dated 31.07.2019 informed that the case does not pertain to it. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

29	**Case No.:30/11/80-ALC2/2018**	Party Name: AKSHAR PRECISION TUBES PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 16.07.2019. However, no comments have been received yet. Hence, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

30	**Case No.:36/19/80-ALC2/2017**	Party Name: ASHOKA MANUFACTURING LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.			

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

31	**Case No.:237/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00579/AM19/	RLA File :07/24/040/00223/AM18/	Lic.No/Date:0710112397 10.11.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

32	**Case No.:26/20/80-ALC2/2017**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred

Decision: The Committee considered the case as per the agenda and **Consultant (Tech-3)** informed that the firm's reply dated 10.07.2019 is deficient due to following reasons:

1. To provide clarification for export product at Sl. No. 1:-
   i.) Why number of dished ends is given as 4 at one place & 5 in another.
   ii.) Why number of petals is given as 5 in one place & 6 in another.
   iii.) Why weight of import & export are different from as given in AA.
2. There are also similar deficiencies in other export products, clarify.
3. To provide process of manufacture & use of export product at Sl. No. 5.
4. To provide details of indigenous inputs like welding consumables.
5. To provide details of cladding.

The Committee decided to ask from the firm to provide clarification on the above mentioned deficiencies.

Case is deferred.

33	**Case No.:20/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 09.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

34	**Case No.:23/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 09.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

35	**Case No.:21/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

36	**Case No.:22/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

37	**Case No.:32/11/80-ALC2/2018**	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic.No/Date:3210078358 05.01.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for **AA No. 3210077566** dated 17.06.2015 in **Meeting No. 06/80** dated 03.07.2019 as per written comments of **DPIIT** vide U. O. No.: P-47011/22/2019-TSW dated 14.08.2019 as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139120	Parts of Centrifugal Pump (Side Channel Pump)(The Net content of 106192 Kgs. Of Relevant Cold Rolled Stainless Steel Sheets / Coils should account in the end product duly reflected in S/Bs certified by customs)	72209900	Relevant Cold Rolled Stainless Steel Sheets / Coils AISI 304 Grade	1.29 Kgs/Kg content in the export product after taking 1/3rd recovery from scrap

Note: Description, Part No., Quantity (in Nos.) and Net empty weight (in Kgs.) of the export item may be specified in the AA as per list attached. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

38	**Case No.:20/1/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 04.09.2019 for examination of the case. However, **MeitY** vide email dated 24.09.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

39	**Case No.:392/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00734/AM19/	RLA File :07/24/040/00336/AM18/	Lic.No/Date:0710112968 13.03.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

40	**Case No.:393/15/80-ALC2/2018**	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

41	**Case No.:118/15/80-ALC2/2018**	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic.No/Date:3110067025 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and **Consultant (Tech-3)** informed that the firm's reply dated 25.07.2019 is deficient due to following reasons: 1. Calculations with supporting drawings for 4-5 sizes of export product, where wastage is high or quantity is high. 2. To provide document of disposal of scrap in last 3 years having value in it. The Committee decided to ask from the firm to provide clarification on the above mentioned deficiencies. Case is deferred.			

42	**Case No.:10/1/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

43	**Case No.:40/8/80-ALC2/2018**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by a reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a **reminder** to the firm to furnish the requisite information. Case is deferred.			

44	**Case No.:6/8/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. 6. To provide details of number of consumable items like paints, thinner & primers etc. with their total value. 7. To provide details of raw material weight & finished weight of casting & forging proposed for import. 8. To provide details of breakup of all import items in sets to numbers. 9. To provide details of accessories proposed for import. 10. To provide detailed list of spares if any. 11. AA number of the similar export product & copy of NC decision. Case is deferred.			

45	**Case No.:46/5/80-ALC2/2018**	Party Name: S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 03.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	**Case No.:127/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00469/AM19/	RLA File :07/24/040/00020/AM19/	Lic.No/Date:0710113266 10.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

47	**Case No.:397/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 05.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

48	**Case No.:45/11/80-ALC2/2018**	Party Name: JAMES ROBINSON LABS PVT LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

49	**Case No.:128/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00470/AM19/	RLA File :07/24/040/00034/AM19/	Lic.No/Date:0710113340 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and a copy of application was sent to **MSME** on 10.07.2019 for examination of the case. It was also noted that the firm vide letter dated 05.08.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norm. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to wait for the comments. Case is deferred.			

50	**Case No.:129/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00471/AM19/	RLA File :07/24/040/00033/AM19/	Lic.No/Date:0710113346 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

51	**Case No.:130/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00472/AM19/	RLA File :07/24/040/00040/AM19/	Lic.No/Date:0710113344 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

52	**Case No.:131/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00473/AM19/	RLA File :07/24/040/00032/AM19/	Lic.No/Date:0710113347 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

53	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

54	**Case No.:9/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 06.08.2018	Approved
	Decision: The Committee considered the case as per the agenda and the firm's representative explained the case before the Norms Committee during personal hearing. The Committee decided to ratify the norms **as applied for on one time basis** (with no repeat allowed on this) on the recommendation of technical members present. RA concerned may take further necessary action as per the decision of NC.			

55	**Case No.:76/11/80-ALC2/2018**	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that **MeitY** vide email dated 24.09.2019 informed that the firm's reply against deficiency letter received on 15.07.2019 & the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

56	**Case No.:19/11/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and **Consultant (Tech-3)** informed that the firm's reply dated 28.07.2019 is deficient due to following reasons: 1. Weight of import & export are different than in AA. 2. To provide details of indigenous inputs like welding consumables.			

	3. To provide details of cladding. The Committee decided to ask from the firm to provide clarification on the above mentioned deficiencies. Case is deferred.

57	**Case No.:179/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 06.08.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

58	**Case No.:182/15/80-ALC2/2018**	Party Name: INJECTOPLAST PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00524/AM19/	RLA File :06/24/040/00023/AM19/	Lic.No/Date:0610038953 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

59	**Case No.: 34/1/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination as per the advice of representative of **DPIIT**. Case is deferred.			

60	**Case No.:25/11/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

61	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 23.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

62	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 29.03.2019 and final reminder on 27.05.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

63	**Case No.: 65/11/80-ALC2/2018**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 08.07.2019 followed by final reminder on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

64	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

65	**Case No.:200/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00542/AM19/	RLA File :07/24/040/00137/AM19/	Lic.No/Date:0710113846 14.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

66	**Case No.:201/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

67	**Case No.:49/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic.No/Date:0510407822 18.09.2018	Approved
	Decision: The Committee considered the case as per the agenda and the firm's representative explained the case before the Norms Committee during personal hearing. The Committee decided to ratify the norms **as applied for on one time basis** (with no repeat allowed on this) on the recommendation of technical members present. RA concerned may take further necessary action as per the decision of NC.			

68	**Case No.:22/11/80-ALC2/2018**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 06.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

69	**Case No.:57/11/80-ALC2/2018**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 20.06.2019 followed by reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

70	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm and in this regard a letter was sent to **RA, Vadodara** and the firm on 08.07.2019 followed by a reminder on 25.09.2019. However, no information has been received so far. Hence, the Committee decided to **remind RA, Vadodara** and the firm in this regard. Case is deferred.			

71	**Case No.:243/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PVT LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic.No/Date:0910066798 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

72	**Case No.:244/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic.No/Date:0910066799 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

73	**Case No.:245/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic.No/Date:0910066800 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

74	**Case No.:246/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PVT LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic.No/Date:0910066801 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

75	**Case No.:247/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PVT LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 08.07.2019 followed by reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

76	**Case No.:248/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic.No/Date:0910066803 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

77	**Case No.:249/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 08.07.2019 followed by reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

78	**Case No.:250/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic.No/Date:0910066805 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

79	**Case No.:251/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic.No/Date:0910066806 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

80	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under:

1. Specification/rating of all export items.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Details of spares & accessories in the export product & list of items required to manufacture the same.
8. List of insulating material & their value.
9. Breakup of all items with quantity in set to numbers.
10. List of all casting & forging with their raw weight & finished weight.
11. Details of mandatory spares & accessories its quantity (export). Please clarify the items which are imported, indigenously procured & which are manufactured out of imported raw material.
12. Details of import item at Sl. No. 37 & its specific use.

Case is deferred.

81	**Case No.:5/13/80-ALC2/2018**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

82	**Case No.:6/13/80-ALC2/2018**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

83	**Case No.:259/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and a copy of application was sent to **MSME** on 11.07.2019 for examination of the case. It was also noted that the firm vide letter dated 12.08.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norm. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to wait for the comments. Case is deferred.			

84	**Case No.:265/15/80-ALC2/2018**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic.No/Date:0510408837 10.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

85	**Case No.:266/15/80-ALC2/2018**	Party Name: VALVEWORKS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00608/AM19/	RLA File :31/83/040/00137/AM19/	Lic.No/Date:3110067250 11.12.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **Consultant (Tech-3)** as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	73261990	**Rough Forging** 290-8210-P3FO Body 2 1/16 INCH 15M PSL3 (145 Kg Per No Total 50 Nos.) Alloy Steel - Grade- 4130	As applied less 20% recovery on weight basis i.e. duty exemption would be allowed on 6720.8 kg
2	73261990	**Rough Forging** 290-8310-P3FO Body 3 1/16 INCH 15M PSL 3 (400 Kg Per No Total 70 Nos) Alloy Steel - Grade- 4130	As applied less 20% recovery on weight basis i.e. duty exemption would be allowed on 25860.94 kg
3	73261990	**Rough Forging** 290-CIWFC-7410-P3FO Body 4 1/16 INCH 10M PSL 3 (437Kg Per No Total 100 Nos) Alloy Steel - Grade- 4130	As applied less 20% recovery on weight basis i.e. duty exemption would be allowed on 40339.6 kg
4	73261990	**Rough Forging** 265-5210HE Body 2 1/16 INCH 5M, FE/RTJ R-24, PSL3 (85Kg Per No Total 300 Nos) Alloy Steel - Grade- 4130	As applied less 20% recovery on weight basis i.e. duty exemption would be allowed on 23838 kg
5	73261990	**Rough Forging** 290-7210-P3HE Body 2 1/16 INCH 10M HEAT TREATMENT, PSL3 (117.90 Kg Per No Total 50 Nos) Alloy Steel - Grade- 4130	As applied less 20% recovery on weight basis i.e. duty exemption would be allowed on 5555.1 kg
6	73261990	**Rough Forging** 290-CIWFC-8910-P3HE BODY GV CIWFC 2 9/16 INCH 15M FE 75-K PSL-3 HEAT TRETMENT (238Kg Per No Total 50 Nos) Alloy Steel - Grade- 4130	As applied less 20% recovery on weight basis i.e. duty exemption would be allowed on 11021.4 kg

Note: The words "Rough Forging" may be added in the description of import items.

RA concerned may take further necessary action as per the decision of NC.

86	**Case No.:31/1/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date:3110067252 12.12.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

87	**Case No.:32/1/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date:3110067253 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

88	**Case No.:272/15/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic.No/Date:0310825670 14.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

89	**Case No.:273/15/80-ALC2/2018**	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00615/AM19/	RLA File :31/83/040/00144/AM19/	Lic.No/Date:3110067254 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and **Consultant (Tech-3)** informed that the firm's reply dated 25.07.2019 is deficient due to following reasons: 1. Calculations with supporting drawings for 4-5 sizes of export product, where wastage is high or quantity is high. 2. To provide document of disposal of scarp in last 3 years having value in it. The Committee decided to ask from the firm to provide clarification on the above mentioned deficiencies. Case is deferred.			

90	**Case No.: 17/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination as per the advice of representative of **DHI**. Case is deferred.			

91	**Case No.:274/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that **MeitY** vide email dated 24.09.2019 informed that the firm's reply against deficiency letter received on 18.06.2019 & the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

92	**Case No.:275/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that **MeitY** vide email dated 24.09.2019 informed that the firm's reply against deficiency letter received on 29.05.2019 & the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

93	**Case No.:277/15/80-ALC2/2018**	Party Name: MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00619/AM19/	RLA File :31/83/040/00143/AM19/	Lic.No/Date:3110067256 19.12.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **Consultant (Tech-3)** as under: 1. Quantity of import items at Sl. No. 1, 8, 10, 14, 25, 31, 32, 34, 46, 49, 50 & 52 may be allowed with **net plus 1% wastage**. 2. Quantity of rest of the import items may be allowed as per **GN-4**. RA concerned may take further necessary action as per the decision of NC.			

94	**Case No.:279/15/80-ALC2/2018**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 30.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

95	**Case No.:280/15/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic.No/Date:0510409056 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

96	**Case No.:281/15/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic.No/Date:0510409057 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

97	**Case No.:283/15/80-ALC2/2018**	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00625/AM19/	RLA File :05/23/040/00428/AM19/	Lic.No/Date:0510409145 01.01.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81101000	ANTIMONY METAL (Sb 99.65% Min.) **(Weight of Antimony = 1,55,690 Kg)**	26171000	ANTIMONY CONCENTRATE (Antimony Content 55.04%) with 10.98% H2O (Water) Content **(Weight of Antimony content = 1,66,588KG)**	Total weight of import allowed is 3,40,000 Kg

Note:

1. **The norms recommended as per the Certificate of Analysis submitted by the firm vide email dated 24.09.2019.**
2. **Weight of Antimony in the export product should be 1,55,690 Kg.**
3. **Weight of Antimony content in the import product should be 1,66,588 Kg.**

RA concerned may take further necessary action as per the decision of NC.

Note: Erroneously generated case at Sl. No. 98 in the Agenda is deleted and rest cases have been renumbered.

98	**Case No.:293/15/80-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that **MeitY** vide email dated 24.09.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

99	**Case No.:21/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 29.05.2019 followed by a 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again **MSME** for expediting the comments.

Case is deferred.

100	**Case No.:296/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00638/AM19/	RLA File :03/94/040/00879/AM19/	Lic.No/Date:0310826356 14.01.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for **AA No.** 0310824925 dated 06.11.2018 in **Meeting No. 10/80** dated 11.09.2019 on the recommendation of representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
86071910	Machined Axle for Wheel set Acc. to Dwg. D11-3-02846 (Net wt. of each Machined Axle is 405.000 KGS/PCS)	86071910	67.1008/58 Rolled Bar for BTG Transfer Order D11-3-03029 (Net Weight 660 Kgs/ PCS)	Net to Net with 20% recoverable wastage on weight basis

Note: Import item is allowed on Net to Net with 20% recoverable wastage on weight basis i.e. duty exemption on import item allowed on 121800 Kg.

RA concerned may take further necessary action as per the decision of NC.

101	**Case No.:298/15/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 16.07.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

102	**Case No.:406/15/80-ALC2/2018**	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00748/AM19/	RLA File :33/24/040/00016/AM19/	Lic.No/Date:3310030504 18.01.2019	Withdrawn

Decision: The Committee considered the case as per the agenda and noted that **RA, Panipat** has updated the spreadsheet showing that the above AA has been issued on **Net to Net** basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Panipat.**

Case is withdrawn.

103	**Case No.:23/1/80-ALC2/2019**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

104	**Case No.:311/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00653/AM19/	RLA File :03/94/040/00949/AM19/	Lic.No/Date:0310826867 06.02.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for **AA No.** 0310824925 dated 06.11.2018 in **Meeting No. 10/80** dated 11.09.2019 on the recommendation of representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
86071910	Machined Axle for Wheel set Acc. to Dwg. D11-3-02846 (Net wt. of each Machined Axle is 405.000 KGS/PCS)	86071910	1008/58 Rolled Bar for BTG Transfer Order D11-3-03029 (Net Weight 660 Kgs/PCS)	Net to Net with 20% recoverable wastage on weight basis

Note: Import item is allowed on Net to Net with 20% recoverable wastage on weight basis i.e. duty exemption on import item allowed on 182700 Kg.

RA concerned may take further necessary action as per the decision of NC.

105	**Case No.:25/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

106	**Case No.:317/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00659/AM19/	RLA File :03/94/040/00986/AM19/	Lic.No/Date:0310827036 14.02.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for **AA No. 0310824925** dated 06.11.2018 in **Meeting No. 10/80** dated 11.09.2019 on the recommendation of representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
86071910	Machined Axle for Wheel set Acc. to Dwg. D11-3-02846 (Net wt. of each Machined Axle is 405.000 KGS/PCS)	86071910	67.1008/58 Rolled Bar for BTG Transfer Order D11-3-03029 (Net Weight 660 Kgs/PCS)	Net to Net with 20% recoverable wastage on weight basis

Note: Import item is allowed on Net to Net with 20% recoverable wastage on weight basis i.e. duty exemption on import item allowed on 730800 Kg.

RA concerned may take further necessary action as per the decision of NC.

107	**Case No.:330/15/80-ALC2/2018**	Party Name: AUTO COMP INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination as per the advice of representative of DHI.

Case is deferred.

108	**Case No.:26/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

109	**Case No.:333/15/80-ALC2/2018**	Party Name: SREE RAM TUBEWELL	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00675/AM19/	RLA File :32/24/040/00057/AM19/	Lic.No/Date:3210078867 21.02.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84304110	SINOTRUK 371 MOUNTED WITH DTH CUM ROTARY DRILLING RIG , HYDRAULIC ,TRANSFER GEAR BOX ATTACHED WITH A MUD PUMPS - L - 250-H - 1 SET & SINOTRUK 371 MOUNTED WITH ELGI COMPRESSOR 1200 CFM - 330 PSI, HYDRAULIC, TRANSFER GEAR BOX WITH WELDING GENERATOR 1 SET	87059000	NEW SINOTRUCK 6 X 4 TRUCK CHASSIS (LHD) LEFT HAND DRIVE MODEL NO.ZZ1257S4641W CHASSIS NO. LZZ5BLSF2JN441068, ENGINE NO: 181007025537 & CHASSIS NO. LZZ5BLSF4JN441069 ENGINE NO:181007025677	As applied with conditions of GN-4.

RA concerned may take further necessary action as per the decision of NC.

110	**Case No.:29/1/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic.No/Date:0410165239 21.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

111	**Case No.:38/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

112	**Case No.:41/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.07.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

113	**Case No.:42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

114	**Case No.:49/1/80-ALC2/2019**	Party Name: DIAMOND METAL SCREENS (P) LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 16.05.2019 followed by reminders on 08.07.2019 & 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

115	**Case No.:46/1/80-ALC2/2019**	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 29.05.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

116	**Case No.:47/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

117	**Case No.:7/2/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic.No/Date:0710114686 20.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

118	**Case No.:18/5/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 16.09.2019 for examination of the case. The representative of DHI informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

119	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

120	**Case No.:14/5/80-ALC2/2019**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received for examination of the case. Therefore, the Committee decided to request **RA, Bangalore** & the firm for submitting the complete set of application. Case is deferred.			

121	**Case No.:1/3/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00007/AM20/	RLA File :05/23/040/00578/AM19/	Lic.No/Date:0510410182 09.04.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments given by **DPIIT** vide U.O. No.: P-47011/98/2019-TSW dated 29.08.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

122	**Case No.:2/3/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00008/AM20/	RLA File :34/24/040/00405/AM19/	Lic.No/Date:3410045037 10.04.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. **Relevant** quantity of import items at Sl. No. 1 to 10 may be allowed as **per GN-4**. 2. **Relevant** quantity of import item at Sl. No. 11 to 16 may be allowed on **net to net** basis with **nil wastage**. RA concerned may take further necessary action as per the decision of NC.			

123	**Case No.: 3/3/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

124	**Case No.:7/3/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00013/AM20/	RLA File :34/24/040/00015/AM20/	Lic.No/Date:3410045047 15.04.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. **Relevant** quantity of import items at Sl. No. 1 to 15 may be allowed as **per GN-4**. 2. **Relevant** quantity of import item at Sl. No. 16 to 18 may be allowed on **net to net** basis with **nil wastage**. RA concerned may take further necessary action as per the decision of NC.			

125	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 06.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

126	**Case No.:5/3/80-ALC2/2019**	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that reply of deficiency letter was received on 20.09.2019. Therefore, the Committee decided to forward the reply to **Consultant (Tech-3)** for examination of the case. Case is deferred.			

127	**Case No.:6/3/80-ALC2/2019**	Party Name: TINITA ENGINEERING PVT. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 08.07.2019 followed by final reminder on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

128	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

129	**Case No.:9/3/80-ALC2/2019**	Party Name: RAYCHEM RPG PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 08.07.2019 followed by final reminder on 17.09.2019. However, it was also noted that the firm vide email dated 17.09.2019, 19.09.2019 & 24.09.2019 informed that they did not receive any deficiency letter yet. Therefore, the Committee decided to send again a deficiency letter to the firm as raised by **DPIIT**. Case is deferred.			

130	**Case No.:8/5/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DPIIT** vide U. O. No.: 47011/268/2018-TSW dated 09.09.2019 as under: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to			

	be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.

131	**Case No.:10/5/80-ALC2/2019**	Party Name: I-TECH PLAST INDIA PVT. LTD.(EOU)	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

132	**Case No.:2/5/80-ALC2/2019**	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00040/AM20/	RLA File :02/24/040/00194/AM18/	Lic.No/Date:0210209166 15.05.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide letter (Received on 14.08.2019) that the above AA has been issued on **Net to Net basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Calcutta**. Case is withdrawn.			

133	**Case No.:3/5/80-ALC2/2019**	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00041/AM20/	RLA File :02/24/040/00036/AM19/	Lic.No/Date:0210209167 15.05.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide letter (Received on 14.08.2019) that the above AA has been issued on **Net to Net basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Calcutta**. Case is withdrawn.			

134	**Case No.:5/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

135	**Case No.:6/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

136	**Case No.:7/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

137	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred

Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination as per the advice of representative of **DHI**.

Case is deferred.

138	**Case No.:9/5/80-ALC2/2019**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00047/AM20/	RLA File :03/95/040/00131/AM20/	Lic.No/Date:0310829082 16.05.2019	Approved

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 30.05.2019. However, no comments are being furnished by **MSME**. The case was discussed in the meeting and the Committee decided to ratify the norms on the basis of inputs given by the Technical Authorities present in the meeting as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81110010	B72M Manganese Alloys Ingots (Mangenese and Manganese Base Alloys Unwrought) (Manganese 70% +/- 5%)	81110020	B72M Grindings (Waste & Scrap of Manganese base Alloys) (Manganese 70% +/- 5%)	As applied **(Taking cue from SION C-1627)**

RA concerned may take further necessary action as per the decision of NC.

139	**Case No.:17/5/80-ALC2/2019**	Party Name: PERFECT TOOLS & FORGINGS	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00055/AM20/	RLA File :56/24/040/00004/AM20/	Lic.No/Date:5610005613 16.05.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms on repeat basis as approved for AA No.: 1110028342 dated 12.06.2018 in M. No. 4/20 dated 22.05.2019 per written comments of **Consultant (Tech-3)** as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72104900	Galvanised Plain Coils Prime Grade : DX51D and Thickness : 0.18 mm to 0.60 mm	1.05 Kgs/Kg content in the export product
2	72104900	Galvanised Plain Coils Prime Grade : DX51D and Thickness : 0.18 mm to 0.30 mm	1.05 Kgs/Kg content in the export product
3	39042290	PVC Compound	1.05 Kgs/Kg content in the export product

Note: Technical specification & thickness to match in the export & import items.

RA concerned may take further necessary action as per the decision of NC.

140	**Case No.: 7/9/80-ALC2/2019**	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00132/AM20/	RLA File :56/24/040/00039/AM19/	Lic.No/Date:5610005614 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

141	**Case No.:13/5/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DHI** for examination as per the advice of representative of DPIIT. Case is deferred.			

142	**Case No.:12/5/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

143	**Case No.:20/5/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00058/AM20/	RLA File :31/83/040/00026/AM20/	Lic.No/Date:3110067427 22.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 17.09.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

144	**Case No.:21/5/80-ALC2/2019**	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm and in this regard a letter was sent to **RA, Bangalore** and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind **RA, Bangalore** & the firm for submitting the complete set of application. Case is deferred.			

145	**Case No.:1/7/80-ALC2/2019**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard a letter was sent to **RA, Mumbai** and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

146	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case (along with the **amendment request in export items** of the firm) to **DPIIT** for examination & comments. Case is deferred.			

147	**Case No.:3/7/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

148	**Case No.:4/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

149	**Case No.:5/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

150	**Case No.:6/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

151	**Case No.:7/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

152	**Case No.:8/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

153	**Case No.:9/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI** as under: 1. To provide the calculations of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018. Case is deferred.			

154	**Case No.:10/7/80-ALC2/2019**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm and in this regard a letter was sent to **RA, Pune** and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

155	**Case No.:11/7/80-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 04.09.2019 for examination of the case. However, **MeitY** vide email dated 24.09.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

156	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm and in this regard a letter was sent to **RA, Pune** and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

157	**Case No.:13/7/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 12.07.2019 followed by reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

158	**Case No.:14/7/80-ALC2/2019**	Party Name: GENESIS PACKAGING PVT. LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00111/AM20/	RLA File :07/24/040/00075/AM20/	Lic.No/Date:0710115123 03.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

159	**Case No.:15/7/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vijayawada** and in this regard a letter was sent to **RA, Vijayawada** and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

160	**Case No.:1/9/80-ALC2/2019**	Party Name: TOLIA INDUSTRIES	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

161	**Case No.:2/9/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD.	Meet No/Date:11/80-ALC2/2019 & 25.09.2019	**Status:**
	HQ File :01/80/050/00127/AM20/	RLA File :03/95/040/00379/AM20/	Lic.No/Date:0310830576 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

162	**Case No.:3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

163	**Case No.:4/9/80-ALC2/2019**	Party Name: RATNAMANI METALS AND TUBES LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-1)** on 13.08.2019 for examination of the case. However, on the advice of Consultant (Tech -1), the Committee decided to forward the case to **Consultant (Tech-3)** Case is deferred.			

164	**Case No.:5/9/80-ALC2/2019**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

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Case No.:6/9/80-ALC2/2019	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**	
HQ File :01/80/050/00131/AM20/	RLA File :03/95/040/00444/AM20/	Lic.No/Date:0310830694 30.07.2019	Approved	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
90183100	GLASS BARRELS (SYRINGES) IN VARIOUS CAPACITIES WITH OR WITHOUT PLUNGER TIP / RUBBER STOPPER / PLUNGER STOPPER, WITH OR WITHOUT TIP CAP / OVS (ORIGINAL VETTOR SYSTEM) / SRC (SCHOTT RIGID CAP) / RIGID NEEDLE SHIELD / FLEXIBLE NEEDLE SHIELD, WITH OR WITHOUT NEEDLE	1	70023200	*RELEVANT GLASS TUBING 70023200	1.10 Kgs/Kg content in the export product
		2	40169990	PLUNGER TIP / RUBBER STOPPER / PLUNGER STOPPER 40169990	Net to Net with accountability clause
		3	40021990	TIP CAP / OVS(ORIGINAL VETTOR SYSTEM) / SRC(SCHOTT RIGID CAP) / RIGID NEEDLE SHIELD / FLEXIBLE NEEDLE SHIELD 40021990	Net to Net with accountability clause

	(CANNULA) STERILE OR NON STERILE. [NET WEIGHT OF GLASS TUBING-1650 KGS., BALANCE THREE ITEMS ON NET TO NET	4	90183290	NEEDLE (CANNULA) 90183290	Net to Net with accountability clause

***Note: Diameter of Tube imported and that used in the resultant product to conform.**

RA concerned may take further necessary action as per the decision of NC.

166	**Case No.:12/9/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

167	**Case No.:13/9/80-ALC2/2019**	Party Name: SSP PVT. LTD.	Meet No/Date:11/80-ALC2/2019 25.09.2019	**Status:**
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 24.09.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

Manual Cases

Case No. 8/16/80-ALC2/2016	**Case No. 139**	**Status:**
M. No.: 11/80- dt. 25.09.2019	**M/s. AKSHAR PRECISION TUBES PVT.LTD**	
Lic. No. /date: 3410042233 Dated:01.06.2016		
HQ. No.: 01/80/50/383/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms	Deferred
RLA No.: 34/24/040/00027/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80-ALC2/2016 dated 31.01.2017 due to non submission of reply against the deficiency raised by DPIIT.

However, the Party furnished the reply vide their latter dated 14.03.2019 with a request to reopen their case and fix the ad-hoc norms. The Committee considered the case and noted that firm's representation has been forwarded to **DPIIT for their comments** on 21.08.2019 and 23.09.2019**.**

Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case Number : 61/25/80-ALC2/2016	**Case No. 140**	**Status:**
M. No.: 11/80- dt. 25.09.2019	**M/s. BARODA EQUIPMENT AND VESSELS PVT LTD**	
Lic. No. /date: 3410042545 Date: 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I	**Subject:** Request for reviewing of ad-hoc norms	Deferred
RLA No.: 34/24/040/00182/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017** dated 10.10.2017 due to non submission of reply of deficiency raised by DPIIT.

However, the Party furnished the reply vide their letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee considered the case and noted that firm's representation has been forwarded to **DPIIT for their comments** on 24.09.2019**.** Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No. : **24/17/80-ALC2/2014**	**Case No. 141**	**Status:**
M. No.: 1/80-ALC2/2019 dated 25.09.2019	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.**	
Lic. No. /date: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00154/AM15		

Decision: The Committee considered the case as per the agenda noted that the norms were rejected by NC in its Meeting 0**5/80-ALC2/2016 dated 08.06.2015** due to non submission of reply to the deficiency (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation has been sent to DHI on 21.08.2019 for their comments. Therefore the Committee decided to **remind DHI** to furnish their comment.

Case is deferred.

Case No. :**25/21/80-ALC2/2016**	**Case No. 142**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED.**	
Lic. No. /date: 0310808650 Date: 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00528/AM17		

Decision: The Committee considered the case as per the agenda noted that the norms were approved by NC in its **11/80-ALC2/2018 dated 06.12.2018** as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation has been sent to DHI on 24.09.2019 for their comments. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No. : **24/19/80-ALC2/2014**	**Case No. 143**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**M/s SHAKTI PUMPS (INDIA) LTD.**	
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00042/AM15		

Decision: The Committee considered the case as per the agenda noted that the norms were approved by NC in its **5/80-ALC2/2016 dated 07.06.2016** as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation has been sent to DPIIT on 24.09.2019 for their comments. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No. : **No.:9/12/80-ALC2/2017**	**Case No. 144**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**M/s.** SMC PNEUMATICS (INDIA) PRIVATE LIMITED	
Lic. No. /date: 0510403402/14.07.2017		
HQ. No.: 01/80/050/223 /AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00172/AM18		

Decision: The Committee considered the case as per the agenda noted that the norms were approved by NC in its **3/80-ALC2/2016 dated 09.05.2018** as per recommendation of DHI, DIPP and MSME present in the meeting.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that firm's representation has been sent to Tech-3 on 24.09.2019 for their comments. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No. : **16/8/80-ALC2/2018**	**Case No. 145**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**M/s.** SMC PNEUMATICS (INDIA) PRIVATE LIMITED	
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00207/AM19		

Decision: The Committee considered the case as per the agenda noted that the norms were approved by NC in its **4/80-ALC2/2019 dated 22.05.2018** as per written comments of DPIIT vide their U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation has been sent to Tech-3 on 24.09.2019 for their comments. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No. **28/19/80-ALC2/2014**	**Case No. 146**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**VOITH HYDRO PRIVATE LIMITED**	
Lic. No.: 0510391512 dated 09.10.2014		
HQ. No.: 01/80/050/00462/AM15	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00277/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency letter dated 04.05.2017. However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that firm's reply was referred to DHI vide email dated 23.08.2019 for examination of the case. However, the comments have not been received yet. The Committee decided to **remind DHI** for the comments.

Case is deferred.

Case No. **72/27/80-ALC2/2014**	**Case No. 147**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510393194 Date: 13.02.2015	**VOITH HYDRO PRIVATE LIMITED**	
HQ. No.: 01/80/050/00697/AM15 RLA No.: 05/24/040/00547/AM15	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency raised by DHI vide UO No.3 (85)/15-TSW (B) dated 06.11.2015. However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that firm's reply was referred to DHI vide email dated 23.08.2019 for examination of the case. However, the comments have not been received yet. The Committee decided to **remind DHI** for the comments.

Case is deferred.

Case No. **41/3/80-ALC2/2015**	**Case No. 148**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510393093 dated 05.02.2015	**Y-TEC INDIA PVT. LTD.**	
HQ. No.: 01/80/050/00041/AM16 RLA No.: 05/24/040/00523/AM15	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015. However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation dated 20.12.2018 has been sent to Consultant (Tech-3) on 23.09.2019. Therefore, the Committee decided to wait for the technical comments.

Case is deferred.

Case No. **36/21/80-ALC2/2016**	**Case No. 149**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310808954 Date: 03.11.2016	**NAVKAR FITTINGS & FORGINGS PVT LTD.**	
HQ. No.: 01/80/050/00496/AM17 RLA No.: 03/95/040/00606/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **4/80-ALC2/2017** dated 23.05.2017 due to non-submission of reply of deficiency raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.

However, the Party had furnished the reply with a request to re-open their case and fix the ad-hoc norms. The Committee noted that firm's representation has been sent to **MSME** on 28.11.2018 along with an ID reminder on 17.09.2019 for their comments**.** Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No. **14/15/80-ALC2/2013**	**Case No. 150**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**Automat Irrigation Pvt. Ltd.**	
Lic. No.: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00199/AM14		

Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee noted that the firm's representation was forwarded to **MSME** on 28.11.2018 along with the ID reminder on 24.09.2019 for examination of the case. However, no comments have been received yet. Therefore the Committee decided to wait for the comments.

Case is deferred.

Case No. **50/2/80-ALC2/2016**	**Case No 151**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**S AND W JEWELLERY PRIVATE LIMITED**	
Lic. No.: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00125/AM16		

Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee noted that a deficiency letter seeking information as raised by **MSME,** i.e. **"***The complete statement of exports along with copies of shipping bills"*, was sent to the firm on 30.11.2018 along with the reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Case No. **262/15/80-ALC2/2018**	**Case No 152**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**MAINI PRECISION PRODUCTS LIMITED**	
Lic. No.: 0710110857 Date: 28.12.2016		
HQ. No.: 01/80/050/00604/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 07/24/040/00284/AM17		

Decision: The Committee considered the case as per the agenda. The party appeared for Personal Hearing. After hearing the party, the committee decided to approve the case as per the recommendation of the technical members present and taking into the consideration the **firm's AA 0710108649 ratified in Meeting 10/80 dated 11.09.2019**, as under:

Sl. No	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	1	72222019	SS440B Round bar DIA 16 SS440B DIA 16 mm	1.70Kgs/Kg content in the export product.
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72222019	SS415M Round bar DIA 43 SS415M DIA 43 mm	1.70Kgs/Kg content in the export product.

Note: Per piece weight of export at Sl. No. 1 is 18 gram.
Per piece weight of export at Sl. No. 2 is 23 gram.

RA concerned may take further necessary action as per the decision of NC.

Case No. **260/15/80-ALC2/2018**	**Manual Case No 153**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**MAINI PRECISION PRODUCTS LIMITED**	
Lic. No.: 0710112552 Date: 15.12.2017		
HQ. No.: 01/80/050/00602/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 07/24/040/00248/AM18		

Decision: The Committee considered the case as per the agenda. The Party appeared for Personal Hearing. After hearing the party, the committee decided to approve the case as per the recommendation of the technical members present in the meeting and taking into the consideration the **firm's AA 0710108649 ratified in Meeting 10/80 dated 11.09.2019**, as under :

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	1	72223019	SS440B Round bar DIA 16 SS440B DIA 16 mm	1.70Kgs/Kg content in the export product.
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72223019	SS415M Round bar DIA 43 SS415M DIA 43 mm	1.70Kgs/Kg content in the export product.
3	87089900	SLEEVE TO P/N 28514680A	3	72223019	SS440B Round bar Dia16 SS440B Dia 16 mm	1.70Kgs/Kg content in the export product.

Note: Per piece weight of export at Sl. No. 1 is 18 gram.
Per piece weight of export at Sl. No. 2 is 23 gram.

RA concerned may take further necessary action as per the decision of NC.

Case No. **174/15/80-ALC2/2018**	**Case No 154**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**MAINI PRECISION PRODUCTS LIMITED**	
Lic. No: 0710113655 Date: 27.07.2018		
HQ. No.: 01/80/050/00516/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 07/24/040/00106/AM19		

Decision: The Committee considered the case as per the agenda. The Party appeared for Personal Hearing. After hearing the party, the committee decided to approve the case as per the recommendation of all the technical members present in the meeting and taking into the consideration the **firm's AA 0710108649 ratified in Meeting 10/80 dated 11.09.2019**, as under :

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	1	72223019	SS440B Round bar DIA 16 SS440B DIA 16 mm	1.70Kgs/Kg content in the export product.
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72223019	SS415M Round bar DIA 43 SS415M DIA 43 mm	1.70Kgs/Kg content in the export product.

Note: Per piece weight of export at Sl. No. 1 is 18 gram.
Per piece weight of export at Sl. No. 2 is 23 gram.

RA concerned may take further necessary action as per the decision of NC.

Case No. **39/8/80-ALC2/2015**	**Case No 155**	**Status:**
M. No.: 9/80-ALC2/2019 dated 14.08.2019 Lic No. 0510394576 dated 16.06.2015	**Donaldson India Filter Systems Pvt. Ltd.**	
HQ. No.: 01/80/050/00145/AM16 RLA No.: 05/23/040/00074/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee noted that a deficiency letter seeking information as raised by **DPIIT,** was sent to the firm on 28.11.2018 along with the reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Case No. **2/4/80-ALC2/2015**	**Case No 156**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 5310008377 dated 28.05.2009	**Terumo Penpol Ltd.**	
HQ. No.: 01/80/050/00073/AM16 RLA No.: 53/21/040/00002/AM10	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 7/9/20l6-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in meeting no. 16/80 dated 14.11.2017. However the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it requested MSME to provide input/output norms. The Committee noted that in this regard a reminder was sent to MSME on 17.09.2019. However, on the advice of representative of MSME, the Committee decided to forward the firm's request to **Consultant (Tech -1).** Case is deferred.		

Case No. **27/9/80-ALC2/2017**	**Case No 157**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 5310019417 dated 15.06.2017	**TERUMO PENPOL PRIVATE LIMITED**	
HQ. No.: 01/80/050/00205/AM18 RLA No.: 53/24/040/00003/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for **Personal Hearing**. In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that **Consultant (Tech 1)** to look into the issue. **Consultant (Tech-1)** pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers. Considering all the facts, the Committee decided that Deptt. of C&PC may again be consulted in the matter keeping in the mind the innovation in technology and to also request PLEXCONCIL to provide Production/Consumption data of other manufacturers. Case is deferred.		

Case No. **2/10/80-ALC2/2014**	**Case No 158**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310781699 dated 15.05.2014	**Larsen & Toubro Ltd.**	
HQ. No.: 01/80/050/00198/AM15 RLA No.: 03/95/040/00038/AM15	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.		

Case No. **45/24/80-ALC2/2013**	**Case No 159**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310766285 dated 15.01.2014	**Kelvion India Pvt. Ltd.**	
HQ. No.: 01/80/050/00522/AM14 RLA No.: 03/94/040/00880/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 27.11.2018, with subsequent reminder on 18.09.2019. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.		

Case No. **26/11/80-ALC2/2016**	**Case No 160**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510398701 dated 01.06.2017	**Dee Development Engineers Ltd.**	
HQ. No.: 01/80/050/00299/AM17 RLA No.: 05/23/040/00101/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 03.12.2018 & reminder on 17.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Case No. **21/6/80-ALC2/2016**	**Case No 161**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510398216 dated 13.04.2016	**Dee Development Engineers Ltd.**	
HQ. No.: 01/80/050/00180/AM17 RLA No.: 05/23/040/00015/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DPIIT** on 15.01.2019 & reminder on 17.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Case No. **5/14/80-ALC2/2016**	**Case No 162**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0610038435 dated 09.08.2016	**Injectoplast Pvt. Ltd.**	
HQ. No.: 01/80/050/00355/AM17 RLA No.: 06/24/040/0015/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME. The Committee reconsidered the case and noted that the firm's representation was forwarded to **MSME** on 15.01.2019 & reminder on 17.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Case No. **15/2/80-ALC2/2016**	**Case No 163**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510396524 dated 04.12.2015	**Deepeeka Exports Pvt. Ltd.**	
HQ. No.: 01/80/050/00018/AM17 RLA No.: 05/23/040/00371/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 15.01.2019 and subsequent reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Case No. **55/3/80-ALC2/2015**	**Case No 164**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 1710006064 dated 11.03.2015	**Goa Thermostatic Instruments Pvt. Ltd.**	
HQ. No.: 01/80/050/00055/AM16 RLA No.: 17/24/040/00204/AM15	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, The Committee noted that firm's reply dated 23.09.2019 has been sent to MSME on 24.09.2019. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Case No. **11/17/80-ALC2/2015**	**Case No 165**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0410161029 dated 21.09.2015	**Glovis India Pvt. Ltd.**	
HQ. No.: 01/80/050/00315/AM16 RLA No.: 04/24/040/00124/AM16	**Subject:** Request for fixation of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **3/80-ALC2/2016** dated 10.05.2016.

However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and on the recommendation of Consultant (Tech-1), the Committee decided to ratify the norms as under:

1. Import item at serial No. 5, 6, 11, 24, 25, 32 are Polyamide Resin and may be allowed as 1.02 kg/kg content in export product.
2. Import item at serial No. 16 is reinforcing agent for Polypropylene and may be allowed as 1.005 kg/kg content.
3. Import item at serial No. 19 is Polypropylene which may be allowed as 1.02 kg/kg content in export product.
4. Rest of the item may be deleted as they are components.

RA concerned may take further necessary action

Case No. **16/15/80-ALC2/2013**	**Case No 166**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510363605 dated 26.08.2013	**Indus Pro Auto Engineers Pvt. Ltd.**	
HQ. No.: 01/80/050/00272/AM14 RLA No.: 05/23/040/0221/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee considered the case as per agenda and decided to ask the firm to furnish following information as per the advice of **representative of MSME:**

1. As per firm's reply 1.88 sq. mtr. is to be used in each export product which translates into 3196 sq.mtr. Why there is anomaly?

Case is deferred.

Case No. **54/2/80-ALC2/2012**	**Case No 167**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510317886 dated 15.02.2012	**Driplex Water Engineering P. Ltd.**	
HQ. No.: 01/80/050/00018/AM13 RLA No.: 05/23/040/00450/AM12	**Subject:** Request for re-fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 09/80 dated 24.07.2012 as per written comments of DHI.

The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 29.07.2019 & reminder on 17.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No. **52/15/80-ALC2/2013**	**Case No** 168	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No. : 3410037864 dated 11.09.2013	**Sharma Pharmaceutical Pvt. Ltd.**	
HQ. No.: 01/80/050/00308/AM14 RLA No.: 34/24/040/00131/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: In continuation to Meeting 09/80 dated 14.09.2019, the Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 16.07.2019 & subsequent reminder on 24.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Case No. **39/31/80-ALC2/2010**	**Case No** 169	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310592767 dated 16.09.2010	**R.D Engineers India P. Ltd.**	
HQ. No.: 01/80/050/00517/AM11 RLA No.: 03/95/040/00480/AM11	**Subject:** Request for fixation of ad-hoc norms	Approved
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 12/80 dated 06.09.2011 due to non-submission of reply of deficiency letter dated 15.07.2011. However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and on the recommendation of **technical representative of MSME**, the Committee decided to ratify the norms as under: **For Exports:** 1. Net weight of Tag No 89-C-001 may be amended as 72.038 MT (Import item weight = 63.797 MT + Indigenous = 8.241 MT) 2. Net weight of Tag No. 09-C-002 may be amended as 68.478 MT (Import item weight = 58.374 MT + Indigenous = 10.104 MT) 3. Net weight of Tag No. 89-C-003 may be amended as 95.474 MT (Import item wait = 74.455 MT + Indigenous = 21.023 MT) **For Imports:** 1. Relevant items of import may be allowed as applied, with NIL wastage as requested by firm. RA concerned may take further necessary action.		

Case No. **4/27/80-ALC2/2010**	**Case No** 170	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310584240 dated 20.07.2010	**R.D Engineers India P. Ltd.**	
HQ. No.: 01/80/050/00401/AM11 RLA No.: 03/95/040/00297/AM11	**Subject:** Request for fixation of ad-hoc norms	Approved
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 06.09.2011 due to non-submission of reply of deficiency letter dated 01.07.2011. However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and on the recommendation of **technical representative of MSME**, the Committee decided to ratify the norms as under: **For Exports:** 1. Net weight of export item Tag No. 13-V-11 = 75.433 MT (Import item weight = 66.105 MT + indigenous = 9.32 MT) 2. Net weight of export item Tag No. 13-V-18 = 8.188 MT (Import item weight = 4.895 MT + indigenous = 3.29 MT) **For Imports:** 1. Relevant item of import may be allowed as approved, with nil wastage as requested by firm. Case is deferred.		

Case No. **5/8/80-ALC2/2011**	**Case No 171**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No: 0310634076 dated 01.06.2011	**R.D Engineers India P. Ltd.**	
HQ. No.: 01/80/050/00153/AM12 RLA No.: 03/95/040/00168/AM12	**Subject:** Request for fixation of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 04.10.2011 due to non-submission of reply of deficiency letter dated 15.07.2011. However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and on the recommendation of **technical representative of MSME**, the Committee decided to ratify the norms as under:

For Exports:

1. Net weight of export item Tag No. 9-V-907 = 137.897 MT (Import weight =135 MT + Indigenous = 2.897 MT)
2. Net weight of export item Tag No. XX-V-XXX = 137.897 MT (Import weight = 135 MT + Indigenous = 2.897 MT)

For Imports:

1. Relevant item of import may be allowed as applied, with NIL wastage as requested by firm.

RA concerned may take further necessary action.

Case No. **21/5/80-ALC2/2011**	**Case No** 172	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310625116 dated 05.04.2011	**R.D Engineers India P. Ltd**	
HQ. No.: 01/80/050/00057/AM12 RLA No.: 03/95/040/00004/AM12	**Subject:** Request for fixation and of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80 dated 04.10.2011 due to non-submission of reply of deficiency letter dated 15.07.2011. However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and on the recommendation of **technical representative of MSME**, the Committee decided to ratify the norms as under:

For Exports

1. Net weight of export item Tag No. 30-C-007 = 28.895 MT (Import item weight = 27 MT+Indigenous = 1.985MT)
2. Net weight of export item Tag No. 30-V-27 = 35.138 MT (Import item weight = 33.153 MT+Indigenous = 1.985MT)
3. Net weight of export item Tag No. 30-V-008 = 12.7 MT (import item weight = 10.864 MT +Indigenous = 1.843MT)
4. Net weight of export item Tag No 30-V-14 = 23.147 MT (import item weight = 18.33 MT +Indigenous = 4.817MT)
5. Net weight of export item Tag No. 30-V-17 = 25.965 MT (import item weight =22.12 MT +Indigenous = 3.845MT)
6. Net weight of export item Tag no. 30-V-37 = 5.53 MT (import item weight = 5.53 MT +Indigenous = 2.341MT)

For Imports

1. Relevant import of S.No.1 may be allowed as applied, as NIL wastage as requested by firm.
2. Relevant import of S.No.2 may be allowed as per GN-4.

RA concerned may take further necessary action

Case No. **11/24/80-ALC2/2013**	**Case No** 173	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510374103 dated 19.12.2013	**Himenviro Environmental P. Ltd**	
HQ. No.: 01/80/050/00488/AM14 RLA No.: 05/23/040/00367/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 01/80 dated 01.04.2014 as per written comments of DIPP U.O. No.: 12/78/2014-TSW/93 dated 01.04.2014.

The firm vide letter dated 08.10.2017 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm was called for personal hearing on 17.10.2018 and 25.09.2019 to explain the case before Norms Committee as per advice of DPIIT. However, nobody appeared for personal hearing on behalf of the firm. Hence, the Committee decided to give last opportunity to the firm for **personal hearing** to explain the case before Norms Committee.

Case is deferred.

Case No. **17/21/80-ALC2/2016**	**Case No** 174	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**TRF LIMITED**	
Lic. No.: 0210206731 dated 03.06.2016		
HQ. No.: 01/80/050/00477/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 02/24/040/00041/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 16/80 dated 14.11.2017 on the ground that there is no manufacturing activity involved.

The firm represented against the Committee decision vide their letter dated 24.07.2018. Firm's representation was sent to DHI for comments/examination. DHI vide their e-mail stated that **"DHI has no fresh comments to offer and Norms Committee may take a view as per the policy".**

The Committee reconsidered the case and noted that the firm was called for personal hearing on 25.09.2019 to explain the case before Norms Committee as per advice of DPIIT. However, nobody appeared for personal hearing on behalf of the firm. Hence, the Committee decided to give last opportunity to the firm for **personal hearing** to explain the case before Norms Committee.

Case is deferred.

Case No. A/R 16/19	**Case No 175**	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**TATA Sikorsky Aerospace Ltd.**	
HQ. No.: 01/80/162/301/AM18/DES-18	**Subject:** EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred

Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since they had stated that the export product is not under the purview of DIPP/DHl, so it was forwarded to MSME on 18.03.2019 and 24.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No. **36/5/80-ALC2/2018**	**Case No** 176	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.**	
Lic. No.: 3110067031 dated 17.04.2018		
HQ. No.: 01/80/050/00085/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00002/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 10/80 dated 16.11.2018 as per written comments of DHI vide U.O. NO. TSWB /3/60/2017 dated 24.11.2017.

The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 17.07.2019 and 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No. **34/19/80-ALC2/2017**	**Case No** 177	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.**	
Lic. No.: 3110066895 dated 31.10.2017		
HQ. No.: 01/80/050/00315/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00101/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 as per written comments of DHI vide U.O. NO. TSWB FN: 3 (35)/2017 dated 27.3.2017. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 17.07.2019 and 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.. Case is deferred.		

Case No. **26/7/80-ALC2/2017**	**Case No** 178	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.**	
Lic. No.: 3110066727 dated 09.05.2017		
HQ. No.: 01/80/050/00136/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00181/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 on the recommendation of DHI. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 17.07.2019 and 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Case No. **14/8/80-ALC2/2017**	**Case No** 179	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019	**CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.**	
Lic. No.: 3110066778 dated 09.06.2017		
HQ. No.: 01/80/050/00158/AM18	**Subject:** Request for re- fixation of ad-hoc norms.	Deferred
RLA No.: 31/83/040/00033/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per written comments of DHI vide letter No.: TSWB/3/60/2017 dated 24.11.2017. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 17.07.2019 and 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Case No. **59/6/80-ALC2/2016**	**Case No** 180	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0310804134 dated 25.04.2016	**L&T-MHPS BOILERS PVT. LTD.**	
HQ. No.: 01/80/050/00219/AM17 RLA No.: 03/95/040/00792/AM16	**Subject:** Request for re-fixation of ad-hoc norms.	Deferred

Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee considered the case as per agenda and decided to ask the firm to furnish following information as per the advice of **representative of DHI:**

1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
2. Relevant drawings.

Case is deferred.

Case No. **67/2/80-ALC2/2016**	**Case No** 181	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510397548 dated 09.02.2016	**ECOCAT INDIA PVT.LTD**	
HQ. No.: 01/80/050/00070/AM17 RLA No.: 05/23/040/00472/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.

In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee noted that firm's representation has been sent to MSME on 11.07.2019 and reminder on 24.09.2019. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Case No.**23/5/80-ALC2/2018**	**Case No** 182	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0510406273 dated 27.04.2018	**RITES LTD.**	
HQ. No.: 01/80/050/00072/AM19 RLA No.: 05/24/040/00045/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred

Decision: In continuation to Meeting No. 09/80 dated 14.09.2019, the Committee considered the case as per the agenda and noted that firm was called for certain information. However, the information has not been received yet. Therefore, the Committee decided to wait for the firm's reply

Case is deferred.

Case No. **2/19/80-ALC2/2017**	**Case No** 183	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0210207957 dated 09.11.2017	**TIL LIMITED**	
HQ. No.: 01/80/050/00283/AM18 RLA No.: 02/24/040/00121/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 04/80 dated 23.05.2018 on the recommendation of DHI.

The firm vide letter dated 26.06.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 26.07.2019 and reminder sent on 24.09.2019 for examination of the case. However, **representative of DHI** again requested for the full representation of the firm. Therefore, the Committee decided to forward the complete information to DHI again.

Case is deferred.

Case No. **28/8/80-ALC2/2017**	**Case No** 184	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No.: 0210207598 Date: 15.05.2017	**NIPHA EXPORTS PRIVATE LIMITED**	
HQ. No.: 01/80/050/00172/AM18 RLA No.: 02/24/040/00026/AM18	**Subject:** Request for fixation of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 04/80 dated 23.05.2018.

However, the Party furnished the reply with a request to fix the ad-hoc norms. The case was discussed in the meeting and **on the recommendation of technical representative of MSME**, the Committee decided to ratify the norms as per earlier decision taken by NC in its meeting No. 9/80 dated 17.10.2018 against advance authorization No. 0210208194 dated 06.02.2018 under:

i. Import of pipes is allowed at 1.21 kg/kg in export product with usual TC/thickness conformity clause.

The party will account for the material imported in the export product.

RA concerned may take further necessary action as per the decision of NC.

Case No. **14/3/80-ALC2/2017**	**Case No** 185	**Status:**
M. No.: 11/80-ALC2/2019 dated 25.09.2019 Lic. No. /date: 0410162877 Date: 09.03.2017	**BGR ENERGY SYSTEMS LIMITED**	
HQ. No.: 01/80/050/00014/AM18 RLA No.: 04/24/040/00215/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **12/80-ALC2/2017** dated 12.09.2017 due to non-submission of reply of deficiency raised by DIPP vide UO No.12/36/2017-TSW/160 dated 16/05/2017.

However, the Party furnished the reply with a request to fix the ad-hoc norms. The representation of the firm was sent to DPIIT on 29.07.2019 & reminder on 23.09.2019 for their comments. However, the comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Column X

13 (a)

S No	Item Description	Item Technical Characteristics/ Quality etc.	ITC (HS) Code	Qty In Nos.	Tube Length in MM used in part	Section weight in Kgs of 1000 mm Tube Length	Tube Weight in KG per unit of export	Tube Weight in Kgs Incl. 4% wastage per unit of	Consumption of Tube in Kgs for Total Export (including Wastage)
1	TOP LINK ASSY.	020801004T	87089900	120	245	3.3547	0.8219	0.8548	102.573
2	TOP LINK ASSY.	021122004T	87089900	1200	280	3.3547	0.9393	0.9769	1172.266
3	TOP LINK ASSY	021304004T	87089900	1800	280	3.3547	0.9393	0.9769	1758.400
4	TUBE ASSY.	100048013T	87089900	120	307	3.3547	1.0299	1.0711	128.531
5	STABLIZER ASSY.	100279004T	87089900	1800	555	3.3547	1.8619	1.9363	3485.399
6	STABLIZER ASSY.	100278004T	87089900	3000	440	3.3547	1.4761	1.5351	4605.332
	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 38mm x 4mm								11252.501
7	LIFT LINK ASSY.RH	040525004T	87089900	120	200	4.07	0.8140	0.8466	101.587
8	TOP LINK ASSY.	020763004T	87089900	120	390	4.07	1.5873	1.6508	198.095
9	COBRA COMPACT KIT COMMON GREY	010340006T	87089900	96	627	4.07	2.5519	2.6540	254.781
10	STANDARD TOP LINK	021182004T	87089900	4860	505	4.07	2.0554	2.1376	10388.561
11	TURNBUCKLE ASSY.	020537013T	87089900	120	450	4.07	1.8315	1.9048	228.571
12	TUBE ASSY	020508010T	87089900	120	245	4.07	0.9972	1.0370	124.444
13	TOP LINK ASSY	026001004T	87089900	120	376	4.07	1.5303	1.5915	190.984
14	TOP LINK ASSY	026032004T	87089900	12000	331	4.07	1.3472	1.4011	16812.632
15	STD. TOP LINK	026037004T	87089900	3600	373	4.07	1.5181	1.5788	5683.804
16	GEAR ASSY.	030004053T	87089900	120	140	4.07	0.5698	0.5926	71.111
17	LIFT LINK ASSY RH	046002004T	87089900	156	248	4.07	1.0094	1.0497	163.759
18	LH LIFT LINK ASSY.	040716004T	87089900	2796	331	4.07	1.3472	1.4011	3917.355
19	LIFT LINK ASSY. W/HANDLE	040717004T	87089900	2532	280	4.07	1.1396	1.1852	3000.886
20	RH LIFT LINK W/HANDLE ASSY.	040707004T	87089900	120	280	4.07	1.1396	1.1852	142.222
21	LIFT LINK LH	046042004T	87089900	120	320	4.07	1.3024	1.3545	162.540
22	LIFT LINK ASSY RH	046111004T	87089900	120	165	4.07	0.6716	0.6984	83.809
23	LIFT LINK ASSY RH	046049004T	87089900	120	165	4.07	0.6716	0.6984	83.809
	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 38mm x 5mm								41609.000

D. V. MEHTA
CHARTERED ENGINEER

Column X

(13) (b)

24	LH TIE ROD ADJUST	040645004T	87089900	1200	210	4.625	0.9713	1.0101	1212.120
25	STANDARD TOP LINK	021130004T	87089900	120	340	4.625	1.5725	1.6354	196.248
26	TOP LINK ASSY	020805004T	87089900	120	340	4.625	1.5725	1.6354	196.248
27	TUBE ASSY.	020069013T	87089900	120	340	4.625	1.5725	1.6354	196.248
28	TUBE ASSY.	020019013T	87089900	120	400	4.625	1.8500	1.9240	230.880
29	STD TOP LINK	021067004T	87089900	3600	400	4.625	1.8500	1.9240	6926.400
30	TUBE ASSY.	020052013T	87089900	120	450	4.625	2.0813	2.1645	259.740
31	STANDARD TOP LINK ASSY.	020582004T	87089900	120	450	4.625	2.0813	2.1645	259.740
32	TOP LINK ASSY.	020749004T	87089900	2400	440	4.625	2.0350	2.1164	5079.360
33	TOP LINK ASSY.	021163004T	87089900	2400	440	4.625	2.0350	2.1164	5079.360
34	TOP LINK WO/HOOK	021199004T	87089900	2400	335	4.625	1.5494	1.6114	3867.240
35	STABILIZER ASSY.	100209004T	87089900	120	466	4.625	2.1553	2.2415	268.975
36	TUBE ASSY.	020350013T	87089900	120	466	4.625	2.1553	2.2415	268.975
37	TUBE ASSY.	020358013T	87089900	3000	286	4.625	1.3228	1.3757	4126.980
38	TUBE ASSY.	020356013T	87089900	120	387	4.625	1.7899	1.8615	223.376
39	TOP LINK ASSY.	021146004T	87089900	1800	450	4.625	2.0813	2.1645	3896.100
40	TOP LINK ASSY.	021144004T	87089900	1200	400	4.625	1.8500	1.9240	2308.800
41	TOP LINK WO/HOOK	021200004T	87089900	960	400	4.625	1.8500	1.9240	1847.040
42	TUBE ASSY.	020420012T	87089900	120	450	4.625	2.0813	2.1645	259.740
43	LIFT LINK ASSY.	040616004T	87089900	120	217	4.625	1.0036	1.0438	125.252
44	TOP LINK ASSY.	021175004T	87089900	3240	510	4.625	2.3588	2.4531	7948.044
45	TOP LINK W/O HOOK	021347004T	87089900	1200	458	4.625	2.1183	2.2030	2643.576
46	TOP LINK ASSY.	026051004T	87089900	120	458	4.625	2.1183	2.2030	264.358
47	TOP LINK ASSY.WITH CBM P/N	021071004T	87089900	1200	485	4.625	2.2431	2.3329	2799.420
48	TUBE ASSY	020577013T	87089900	120	440	4.625	2.0350	2.1164	253.968
49	STD. TOP LINK	026060004T	87089900	120	550	4.625	2.5438	2.6455	317.460
50	LIFT LINK ASSY	040258004T	87089900	600	282	4.625	1.3043	1.3564	813.852
51	LIFT LINK ASSY.	040697004T	87089900	3600	110	4.625	0.5088	0.5291	1904.760
52	TUBE ASSY.	050009013T	87089900	120	400	4.625	1.8500	1.9240	230.880
53	LIFT LINK WITH HANDLE	040646004T	87089900	1800	247	4.625	1.1424	1.1881	2138.526
54	LIFT LINK RH	040426004T	87089900	960	275	4.625	1.2719	1.3228	1269.840
55	TUBE ASSY.	050054013T	87089900	120	280	4.625	1.2950	1.3468	161.616
56	LIFT LINK W/HANDLE ASSY.	040730004T	87089900	120	212	4.625	0.9805	1.0197	122.366

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Column IX

(13)-(C)

57	LIFT LINK W/HANDLE	040694004T	87089900	120	78	4.625	0.3608	0.3752	45.022
58	TUBE ASSY.	050082013T	87089900	120	310	4.625	1.4338	1.4911	178.932
59	LIFT LINK ASSY.	040562004T	87089900	1800	231	4.625	1.0684	1.1111	1999.998
60	LH LIFT LINK ASSY.	040575004T	87089900	1800	215	4.625	0.9944	1.0342	1861.470
61	RH TIE ROD ADJUST	040644004T	87089900	960	165	4.625	0.7631	0.7937	761.904
62	LIFT LINK W/CONTROL HANDLE	040650004T	87089900	2400	390	4.625	1.8038	1.8759	4502.160
63	TUBE ASSY.	050025013T	87089900	120	313	4.625	1.4476	1.5055	180.664
64	LIFT LINK ASSY. W/O. HANDLE	040691004T	87089900	7200	345	4.625	1.5956	1.6595	11948.040
65	LH LIFT LINK ASSY.	040693004T	87089900	8400	332	4.625	1.5355	1.5969	13414.128
66	RH LIFT LINK ASSY.	040714004T	87089900	120	375	4.625	1.7344	1.8038	216.450
67	LH LIFT LINK ASSY.	040713004T	87089900	120	369	4.625	1.7066	1.7749	212.987
68	LIFT LINK W/HANDLE	040737004T	87089900	600	262	4.625	1.2118	1.2602	756.132
69	TUBE ASSY.	050198013T	87089900	120	235	4.625	1.0869	1.1304	135.642
70	RH LIFT LINK ASSY.	040603004T	87089900	1368	205	4.625	0.9481	0.9861	1348.916
71	LIFT LINK W/HANDLE ASSY.	040756004T	87089900	1800	357	4.625	1.6511	1.7172	3090.906
72	LIFT LINK W/HANDLE ASSY.	040609004T	87089900	2400	400	4.625	1.8500	1.9240	4617.600
73	ADJUST TIE ROD	040605004T	87089900	6000	270	4.625	1.2488	1.2987	7792.200
74	STABILIZER ASSY.	100201004T	87089900	120	343	4.625	1.5864	1.6498	197.980
75	STABILIZER	100187004T	87089900	14400	293	4.625	1.3551	1.4093	20294.352
76	TUBE ASSY. FOR STAB.	100137013T	87089900	11892	293	4.625	1.3551	1.4093	16759.752
77	STABILIZER ASSY.	100301004T	87089900	120	293	4.625	1.3551	1.4093	169.120
78	TURN BUCKLE (M/C)	100067010T	87089900	120	386	4.625	1.7853	1.8567	222.799
79	STABILIZER ASSY.	100313004T	87089900	120	398	4.625	1.8408	1.9144	229.726
80	STABILIZER ASSY.	100318004T	87089900	1488	390	4.625	1.8038	1.8759	2791.339
81	STABILIZER ASSY.	100354004T	87089900	16800	337	4.625	1.5586	1.6210	27232.296
82	STABILIZER ASSY.	100370004T	87089900	120	242	4.625	1.1193	1.1640	139.682
83	STABILIZER ASSY	100322004T	87089900	5052	255	4.625	1.1794	1.2266	6196.531
84	STABILIZER ASSY	100324004T	87089900	120	285	4.625	1.3181	1.3709	164.502
85	STABILIZER ASSY	100329004T	87089900	1200	335	4.625	1.5494	1.6114	1933.620
	SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 42.5mm x 5mm								**187092.338**

86	TOP LINK ASSY WITH HOOK CA	021002004T	87089900	1800	410	4.81	1.9721	2.0510	3691.771
87	TURNBUCKLE ASSY.	020506012T	87089900	120	430	4.81	2.0683	2.1510	258.124
88	TOP LINK ASSY. W/O HOOK	021189004T	87089900	120	390	4.81	1.8759	1.9509	234.112

D. V. MEHTA CHARTERED ENGINEER M. 110062

Column X

(13) (d)

89	TURNBUCKLE ASSY.	020502012T	87089900	120	390	4.81	1.8759	1.9509	234.112
90	TUBE ASSY.	020574013T	87089900	8400	360	4.81	1.7316	1.8009	15127.258
91	TUBE WITH PLATE	020372013T	87089900	120	360	4.81	1.7316	1.8009	216.104
92	TUBE ASSY.	020361013T	87089900	120	410	4.81	1.9721	2.0510	246.118
93	TUBE ASSY.	020362013T	87089900	120	457	4.81	2.1982	2.2861	274.332
94	TUBE ASSY	020444013T	87089900	120	510	4.81	2.4531	2.5512	306.147
95	TUBE ASSY	020447013T	87089900	120	470	4.81	2.2607	2.3511	282.135
96	TOP LINK ASSY.	021331004T	87089900	120	522	4.81	2.5108	2.6113	313.350
97	TOP LINK ASSY.	021184004T	87089900	120	522	4.81	2.5108	2.6113	313.350
SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 44mm x 5mm									**21496.914**

98	STABILIZER ASSY.	100385004T	87089900	1200	325	6.2854	2.0428	2.1245	2549.358
99	STABILIZER ASSY.	100198004T	87089900	120	326	6.2854	2.0490	2.1310	255.720
100	STABILIZER ASSY.	100411004T	87089900	120	322	6.2854	2.0239	2.1049	252.583
101	STABILIZER ASSY.	100360004T	87089900	14064	297	6.2854	1.8668	1.9414	27304.333
SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 44.5mm x 6.75mm									**30361.994**

102	TOP LINK ASSY. W/O HOOK	021005004T	87089900	120	460	5.3404	2.4566	2.5548	306.582
103	TUBE ASSY	020191013T	87089900	1296	400	5.3404	2.1362	2.2216	2879.202
104	TUBE ASSY.	020314013T	87089900	120	381	5.3404	2.0347	2.1161	253.930
105	TOP LINK ASSY	026061004T	87089900	5508	384	5.3404	2.0507	2.1327	11747.144
SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 48.3mm x 5mm									**15186.857**

106	TOP LINK ASSY.CAT-2	021280004T	87089900	3960	277	6.512	1.8038	1.8760	7428.869
107	TUBE ASSY	050095013T	87089900	7920	235	6.512	1.5303	1.5915	12604.940
SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 50mm x 6mm									**20033.809**

108	TOP LINK ASSY.CAT-3	021279004T	87089900	7920	300	9.0774	2.7232	2.8321	22430.618
SEAMLESS NON ALLOY STEEL TUBES HOT FINISHED 54mm x 8mm									**22430.618**

349464.030

D. V. MEHTA
CHARTERED ENGINEER
M/1168215

D. V. MEHTA
J-130, 1st FLOOR, KIRTI NAGAR,
NEW DELHI-110015
TEL. No. 25[illegible]

11/50 (0) S.No 37

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)
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Subject:- M/s. Aquasub Engineering. AA No 3210078358, dated; 05/01/2018
Reference: -DGFT U.O.No.01/80/50/223/AM-19/DES-1/1363, dated; 05/08/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

Percentage wastage on net content for import item at Sl.No 1 may be allowed as repeat of AA 03210077566 dated 17/06/2015 ratified in NC meeting (6/80-ALC2/2019) dated 03.07.2019.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/22/2019-TSW, dt. 14/08/2019

37/11-80 Mcel 01/80 (3)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Aquasub Engineering. AA No 3210077566, dated; 17/06/2015
Reference: -DGFT U.O.No.01/80/50/688/AM-19/DES-1/1100, dated; 11/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description, Part No., Quantity (in Numbers) and net empty weight (in Kgs.) of the export items may be specified in the AA as per ANNEXURE-I.
2. Import item at Sl. No. 1 may be of relevant grade and thickness its quantity may be allowed as 1.29 Kgs/Kg content in the export item after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/146/2019-TSW, dt. 03/07/2019

Aquasub Engineering
Tudiyalur Post, Coimbatore 641034.
Advance Authorisation No. 32100 78358/5/03/00 Dt. 5-Jan-18 [38]

ANNEXURE - I

DETAILS OF EXPORTS
[ITEM WISE]

Serial Number	Part Number	Description	NET WEIGHT (PER ITEM)	QUANTITY IN NUMBERS	NET WEIGHT	INDIGINEOUS BOUGHT - OUT INPUTS				NET WEIGHT
						PTFE		CERAMIC BUSH		
1	2	3	4	5	6 [4 x 5]	7	[5 x 7]	8	[5 x 8]	9 = [6 - 7 - 8]
1	4001282	Impeller Assembly - 2m3	0.126	48,320	6,040.00	-	-	-	-	6,040.00
2	4001284	Impeller Assembly - 4m3	0.124	1,29,920	15,946.24	-	-	-	-	15,946.24
3	4001285	Impeller Assembly - 8m3	0.159	99,680	15,749.44	-	-	-	-	15,749.44
4	4032355	Impeller Assembly - 16m3 - 8"	0.265	504	133.56	-	-	-	-	133.56
5	4032357	Impeller Assembly - 30 m3 - 8"	0.364	2,160	786.24	-	-	-	-	786.24
6	4067006	Stage casing assembly w/o return guide vane & with PTFE - 1m3	0.136	-	-	0.002	0.00	-	-	0.00
7	4001256	Stage casing assembly w/o return guide vane & with PTFE - 2/4m3	0.156	20,664	3,223.58	0.004	90.92	-	-	3,132.66
8	4001258	Stage casing assembly w/o return guide vane & with PTFE - 8m3	0.175	16,380	2,866.50	0.007	114.66	-	-	2,751.84
9	4032337	Stage casing assembly w/o return guide vane & with PTFE - 16m3 - 8"	0.384	28	10.75	0.010	0.27	-	-	10.48
10	4032339	Stage casing assembly w/o return guide vane & with PTFE - 30m3 - 8"	0.422	1,029	434.24	0.010	10.29	-	-	423.95
11	4067004	Stage casing assembly with return guide vane & with PTFE - 1m3	0.248	4,788	1,187.42	0.002	7.66	-	-	1,179.76
12	4001270	Stage casing assembly with return guide vane & with PTFE - 2/4m3	0.268	1,05,552	27,760.18	0.004	464.43	-	-	27,295.75
13	4001272	Stage casing assembly with return guide vane & with PTFE - 8m3	0.289	42,840	12,380.76	0.007	299.88	-	-	12,080.88
14	4032341	Stage casing assembly with return guide vane & with PTFE - 16m3 - 8"	0.631	84	53.00	0.010	0.82	-	-	52.18
15	4032343	Stage casing assembly with return guide vane & with PTFE - 30m3 - 8"	0.735	-	-	0.010	0.00	-	-	0.00
16	4067012	Bush Stage casing with return guide vane & with PTFE - 1m3	0.258	252	65.02	0.002	0.55	0.006	1.51	62.95
17	4001274	Bush Stage casing assembly with return guide vane & with PTFE - 2/4m3	0.287	8,208	2,355.70	0.004	36.12	0.009	72.23	2,247.35
18	4001276	Bush Stage casing assembly with return guide vane & PTFE - 8m3	0.304	5,340	1,623.36	0.007	37.38	0.009	46.99	1,538.99
19	4032347	Bush Stage casing assembly with return guide vane & PTFE - 16 m3 - 8"	0.693	420	291.06	0.010	4.12	0.032	13.27	273.67
20	4032349	Bush Stage casing assembly with return guide vane & PTFE - 30 m3 - 8"	0.798	651	519.50	0.010	6.51	0.032	20.57	492.42
21	4005365	Upper Stage casing with Return Guide Vane & with PTFE - 2/4m3	0.366	15,750	5,754.50	0.004	69.30	-	-	5,685.20
22	4005368	Upper Stage casing with Return Guide Vane & with PTFE - 8m3	0.371	8,325	3,088.58	0.007	58.28	-	-	3,030.30
23	4066998	Upper stage casing with Return Guide vane & w/o PTFE - 1m3	0.342	-	-	-	-	-	-	0.00
24	4001260	Upper Stage casing with Return Guide vane & w/o PTFE - 2/4 m3	0.342	9,135	3,124.17	-	-	-	-	3,124.17
25	4001262	Upper Stage casing with Return Guide vane & w/o PTFE - 8 m3	0.340	5,490	1,866.60	-	-	-	-	1,866.60
26	4032351	Upper Stage casing with Return Guide vane & w/o PTFE - 16m3 - 8"	0.559	24	13.42	-	-	-	-	13.42
27	4032353	Upper Stage casing with Return guide vane & w/o PTFE - 30m3 - 8"	0.626	24	15.02	-	-	-	-	15.02
28	4131232	Spacer 2/4 m3	0.005	1,68,000	740.00	-	-	-	-	740.00
29	4131233	Spacer 8m3	0.006	33,000	198.00	-	-	-	-	198.00
					1,06,236.833		1,201.189		154.578	1,04,881.066

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ANNEXURE - I

AQUASUB ENGINEERING
Tudiyalur Post, Coimbatore 641034.
I.E No.0488044600

DETAILS OF EXPORT
[INVOICE-WISE]

Redemption Statement for Advance Authorisation No. 32100 78358/5/03/00 Dt. 5-Jan-18 [38]
RLA File No. 32/24/40/00040/AM18

S.No	Shipping Bill		Quantity Exported		FOB Value			Our Export
					Shipping Bill			Invoice No.
	No	Date	Input Kgs	Output Kgs	Rate	USD	Rs.	
1	6556580	30-Jul-18	24167.698	14,868.948	67.90	1,46,090.94	99,19,575	U05EX00086
2	6874162	13-Aug-18	11077.207	6,592.087	67.55	61,879.16	41,79,937	U05EX00092
3	7084152	23-Aug-18	11042.772	6,509.098	69.40	66,267.50	45,98,964	U05EX00098
4	7093536	23-Aug-18	11722.196	7,265.548	69.40	66,872.55	46,40,955	U05EX00101
5	7481125	10-Sep-18	595.000	150.000	70.85	3,639.72	2,57,875	U05EX00116
6	7675565	19-Sep-18	4114.792	2,303.432	70.85	21,756.29	15,41,433	U05EX00127
7	7924079	29-Sep-18	22338.036	13,410.404	71.95	1,30,268.63	93,72,828	U05EX00133
8	7999201	03-Oct-18	14445.970	8,606.670	71.95	78,764.48	56,67,105	U05EX00135
9	8051834	05-Oct-18	3439.680	1,923.000	72.90	17,676.02	12,88,582	U05EX00141
10	8421707	23-Oct-18	7325.730	4,802.200	72.60	66,927.78	48,58,956	U05EX00149
11	8441825	24-Oct-18	8132.646	4,678.616	72.60	43,539.21	31,60,947	U05EX00150
12	8679746	02-Nov-18	1472.664	777.864	73.00	33,223.20	24,25,294	U05EX00158
13	8691044	02-Nov-18	10589.910	6,559.970	73.00	61,554.54	44,93,481	U05EX00159
14	9046666	22-Nov-18	6156.000	3,408.480	71.25	28,843.20	20,55,078	U05EX00162
15	9218974	29-Nov-18	7639.200	4,217.490	71.25	35,639.74	25,39,332	U05EX00167
16	9349065	04-Dec-18	6565.190	3,836.985	71.25	36,989.37	26,35,492	U05EX00169
17	9745788	19-Dec-18	1535.892	929.604	70.05	85,916.64	60,18,460	U05EX00174
18	9800792	21-Dec-18	13440.290	8,055.060	69.75	80,139.66	55,89,741	U05EX00175
19	9885765	26-Dec-18	3250.140	1,820.670	69.75	14,500.32	10,11,397	U05EX00177
20	1868496	07-Feb-19	2918.400	2,022.400	70.40	34,592.56	24,35,316	U05EX00198
21	2201969	21-Feb-19	729.600	505.600	70.95	3,011.71	2,13,681	U05EX00201
22	2308956	25-Feb-19	1977.356	1,137.472	70.30	11,593.11	8,14,996	U05EX00203
23	3246316	03-Apr-19	3386.335	1,855.235	68.35	17,381.01	11,87,992	U05EX00004
		Total	1,78,062.704	1,06,236.833		11,47,067.33	8,09,07,417	

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M No 11/80

S.No 121

121
25.09.19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)
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Subject: - M/s ISGEC Hitachi Zosen Ltd. AA No. 0510410182 Dt 09/04/2019
Reference: - 01/80/050/00007/AM20/DES-1/1182 Dated: 08.07.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of the each export items should be specified in the AA.
2. Import item at import item at Sl. No. 1, 23 to 27 to be of relevant grade and thickness, import items at Sl. No. 9 and 10 to be of relevant grade and diameter and import items at Sl. No. 2 to 8, 11 to 22 and 28 to 36 to be of relevant specification as contained in the export items.
3. Quantities of import item at Sl Nos. 1 may be allowed with up to 4 % wastage with accountability clause.
4. Quantities of import items at Sl Nos. 2, 3, 7 to 10 and 13 may be allowed with up to 2% wastage with accountability clause.
5. Quantities of import item at Sl Nos. 4 may be allowed with up to 1 % wastage with accountability clause.
6. Quantity of import items at Sl.No. 5 and 6 may be allowed up to 10% after taking 1/3rd recovery from wastage with accountability clause.
7. Quantities of import item at Sl Nos. 11 and 12 may be allowed with up to 5 % wastage with accountability clause.
8. Quantities of import items at Sl Nos. 14, 16 to 18 and 23 may be allowed on net to net basis without any wastage with accountability clause.
9. Quantity of import item at Sl.No. 15 may be allowed as per packing policy.
10. Total quantity of import items at Sl Nos. 19 to 24 may be allowed with up to 2% of the weight of the steel to be welded with accountability clause.
11. Quantities of import items at Sl Nos. 25 and 26 may be allowed on net to net basis without wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/98/2019-TSW dated. 29.08.2019